SHRI PILOO MODY : Is he there to advise the Swatantra Party as to what we should do ?

SHRI GOVINDA MENON : It should be the privilege of the Members of this House to stand for the rights and privileges of Parliament and not for the privy purses and privileges of a few princes. It is a sorry spectacle to see that there are a few Members in this House for whom the rights and privileges of the Parliament are not so important as the privileges of a few princes. I would like to put it to those Members of this House who object to this legislation as to whether they would have an egalitarian society in this country by revolution or by legislation. The Government today stands for an egalitarian system of society and the Government hope that by processes of legislation, taxation and administrative ones that goal will be achieved. This is what the President has stated in his Address on 20th February '70. There is absolutely no substance in the contention that there is no legislative competence in introducing, discussing and passing this Bill.

MR SPEAKER : I have no doubt that the Parliament is fully competent. Now, the question is ..

SHRI KANWAR LAL GUPTA : I rise on a point of order *(Interruptions)*

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India "

Those who are in favour may please say "Aye".

SEVERAL HON. MEMBERS : Aye.

MR. SPEAKER : Those against may please say, "No".

SOME HON. MEMBERS : No.

MR. SPEAKER : The 'Ayes" have it : the 'Ayes" have it. The leave is granted.

The motion was adopted.

SHRI Y. B. CHAVAN : I introduce the Bill.

15.17 hrs.

RESOLUTION RE : RAILWAY CONVENTION COMMITTEE

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to move :

"That this House do resolve that the membership of the Parliamentary Committee appointed in pursuance of a resolution adopted by Lok Sabha on 28.11.1968 to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, be increased by 4 more members of this House to be nominated by the Speaker."

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, इस पर मुझे कुछ कहना है। रेल मन्त्री ने जो प्रस्ताव रखा है उसके अनुसार रेलवे कनवेंशन कमेटी के मेम्बरों की संख्या बढ़ाने की बात कही गयी है। यह कमेटी नयी नहीं बनी हैं। यह कमेटी पहले बन चुकी है और काम कर रही है। इस कमेटी की बैठकें हो चुकी हैं। मैं यह समझने में असमर्थ हूँ कि इस कमेटी के मेम्बर क्यों बढ़ाये जा रहे हैं? और रेल मन्त्री ने मेम्बर बढ़ाने का कोई कारण नहीं दिया है। यह पहला मौका नहीं है जब रेलवे कन्वेंशन कमेटी बनी है। और अध्यक्ष महोदय, सदस्यों की नियुक्ति आप के द्वारा होती है। क्या रेल मन्त्री ने आप को इस बारे में बताया है कि सदस्यों की संख्या बढ़ाना जरूरी है?

अध्यक्ष महोदय : यह तो उन की अपनी बात है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह कैसे बढ़ा सकते हैं? यह रिजोल्यूशन नहीं ला सकते हैं। इन्होंने कोई कारण नहीं दिया मेम्बरों की सदस्य संख्या बढ़ाने का।

SHRI RANGA (Srikakulam) : This is the first time that such a proposition has been placed before the House. I would like you to consult the earlier practice and the precedent also. Never before I have seen such a proposition being placed before the House. In the very beginning, a Committee comes to be appointed and they fix the strength either on their own or in consultation with the Speaker—God alone knows. Anyhow, they come before the House with a resolution and get it passed. That is how it has been passed on the last occasion.

Now, we do not know for what extraneous reasons, suddenly, some wisdom has been put into their heads and they have come to realise that they need four more Members. Generally speaking, as you know, on these Committees, we do not function on party basis at all. We try our best to reach a consensus. On very rare occasions, we take decision by majority. Under such circumstances, with this practice behind and with the convention staring in our face, of never coming forward with such a proposition, I do not see any reason why you should allow them to come forward with such a resolution and allow them to insist upon getting this resolution passed in this manner.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I want to say a word, Sir. I really fail to understand why in the midst of a committee further addition has become necessary. Is it perhaps that the whole Committee would be renominated again and the existing members would not continue ? If the period is over, I can understand. If it is thought that because the number of members is very limited proper consideration may not be given and proper justice may not be done, then I can understand that there is any need to increase the membership. But the entire Committee is a nominated committee and the Parties are asked to nominate their members whose names you ultimately approve. Almost the several sections of the House are represented in the Committee. What is the purpose of this resolution ? Whom else they want to bring into this Committee at this stage and for what purpose ? Unless these things are clarified, I think we should oppose this resolution.

श्री रवि राय (पुरी) : अध्यक्ष महोदय, श्री नन्दा द्वारा जिस तरीके से इस कमेटी की मैम्बरशिप इनक्रीज़ करने के लिए स्पीकर द्वारा नामिनेशन के लिए प्रस्ताव लाये है उस पर मैं ऐतराज करता हूं। असल में मन्त्री महोदय ने कोई कारण नहीं दिये हैं कि आखिर क्या वजह है कि जबकि वह कमेटी पहले से चल रही है और जबकि उस कमेटी का सारा काम खत्म नहीं हुआ है तब वह इस कमेटी की संख्या को बढ़ा रहे हैं। अध्यक्ष महोदय को इस तरह से मन्त्री जी को मनमाने ढंग से टोटल मैम्बरशिप बढ़ाने की इजाज़त नहीं देनी चाहिए।

SHRI S. KUNDU (Balasore) : Sir, I am a member of this Committee. Three-fourths of the work is done. I do not know why at this late stage the Minister is bringing this resolution. I think the Members are quite competent and they are doing their work with utmost sincerity. But the Committee has not met for the last three months. Again, at this stage, increasing the membership by four more members would make the Committee a bulky one and will serve no purpose

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, मुझे बड़ा आश्चर्य है कि नन्दा जी जोकि काफी अनुभवी हैं यह इस तरह से इस पालियामेंटरी कमेटी की मैम्बरशिप बिना कोई कारण मरमाने ढंग से इनक्रीज करने का प्रस्ताव ले आये है। हम लोग भी इन कमेटियों में मैम्बर रह चुके है और मुझे अफसोस है कि वह इस तरह से क्यों गड़बड़ कर रहे हैं और कन्वेंशन को चौपट कर रहे हैं ?

श्री अटल बिहारी वाजपेयी : यह कमेटी लोक सभा के द्वारा 28-11-1968 को स्वीकृत एक प्रस्ताव के अनुसार नियुक्त की गई थी। यह कमेटी अभी तक—मई 1970 तक काम करती चली आ रही है। रेल मन्त्री महोदय इस की मैम्बरशिप इनक्रीज करने का यह प्रस्ताव लाये हैं तो इस का कारण तो वह बतलायें कि आखिर ऐसा वह क्यों कर रहे हैं ? अगर कठिनाई यह है कि रेल मन्त्री बदल गये हैं और वह इस कमेटी में आना चाहते हैं तो मैं उनके इस प्रस्ताव को समझ सकता हूं।

SHRI NANDA : I appreciate the hon. Members are entitled to ask the question why at this stage we are bringing a motion of this kind and only if they had waited to hear me, they would have found ample justification for it. A brief statement I will read now which will make the justification amply clear.

As the hon. Members are aware, the review of the inter-relationship between General and Railway Finance has been entrusted, in accordance with the usual practice, to a committee of Parliament consisting of Members of both Houses. This Committee was set up in terms of a resolution passed by this House on 28.11.1968 and by the Rajya Sabha on 16.12.1968. The Committee had their first meeting on 27.1.69 at which they finalised the terms of reference and also decided upon the questionnaire for which detailed replies were to be furnished by the Ministry of Railways. The memoranda on the subjects covered by the terms of reference as well as detailed answers to the questionnaire were prepared and furnished by the Ministry of Railways, the first lot consisting of the major portion on 8.5.1969 and the balance on 4.7.1969. In the meanwhile, the Committee not only had a preliminary and general consideration of some of the memoranda presented to them in their meetings on 14.5.1969 and 16.7.1969 but also they visited the Railway installations in Madras, Secunderabad and Bombay. It is unnecessary for me to underline the importance and magnitude of the task that has been set before the Committee. It will be in the best interests of the Administration to get as early as possible their considered recommendations which will form the basis of the financial structure of the Indian Railways during the Fourth Plan period.

Owing to various changes, which are within the knowledge of Hon. Members, the Committee as it stands at present, does not include either the Finance Minister or the Railway Minister. It will be appreciated that in order to reach meaningful and practicable conclusions, the membership of the two Ministers vitally concerned is an essential requirement for the proper functioning of the Committees.

I may add that in all the Convention Committees constituted so far, the Finance Minister and the Railway Minister have always been Members of the Committee.

I, therefore, commend the amending Resolution which I have moved, for enlarging the membership of this House from twelve to 16 for acceptance of the House. I may earnestly assure the House that with the expansion of the Committee, it would be possible for them to complete their deliberations in the shortest possible time, so that the recommendations of the Committee could be available to Parliament in the near future, based on which the Government could come forward with a Resolution for the approval of Parliament.

SHRI SURENDRANATH DWIVEDY : May I know when the term of the present Committee expires ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : आप चार क्यों बढ़ाना चाहते है आप दो बढ़ाइये ।

SHRI SURENDRANATH DWIVEDY : Is the term already over ?

SHRI NANDA : No.

SHRI SURENDRANATH DWIVEDY : How many months are left ?

SHRI NANDA : It is a continuing Committee. We want to see that the work is completed in the shortest possible time, in a few months.

श्री कंवर लाल गुप्त : आप चार क्यों बढ़ाना चाहते हैं आप दो लाइये ।

MR. SPEAKER : I may bring to your notice that in respect of these Committees, Speaker has nothing to do, except that it is mentioned that the election may be held as proposed by the Speaker.

SHRI SEZHIYAN (Kumbakonam) : This is only nomination by you.

MR. SPEAKER : So far as this Resolution is concerned, this Resolution is coming from him. It is for the House to accept it or not. Why should I come in ?

श्री अटल बिहारी वाजपेयी : आप इस प्रस्ताव को उन्हें लाने से रोक सकते थे । आप को सब अधिकार है क्या नहीं कर सकते

हैं ? जरा आप अपनी शक्ति पहचानिये। नन्दा जी बतलायें कि उन्हें यह नये मैम्बर्स बढ़ाने की आखिर क्या जरूरत पेश आई ? जहां तक रेल मन्त्री का सवाल है मैं समझ सकता हूं। अगर रेल मन्त्री कमेटी में आना चाहते हैं तो उस की वजह हो सकती है लेकिन वह अपने साथ पलटन नहीं ला सकते हैं।

SHRI NANDA : I thank the Hon. Member. I am prepared to accept his suggestion.

SHRI ATAL BIHARI VAJPAYEE : Nandaji will have to move another Resolution as amended.

SHRI KANWAR LAL GUPTA : We can move an Amendment.

अभी मन्त्री महोदय ने कहा कि फाइनेंस मिनिस्टर चाहिए और रेलवे मिनिस्टर इस में चाहिये तो यह दोनों बात ठीक है। लेकिन जैसा कि उन्होंने अपने मूल प्रस्ताव में कहा है कि चार मैम्बर्स वह लोक सभा से और दो मैम्बर्स वह राज्य सभा से इस कमेटी में जोड़ना चाहते हैं यानी 6 की मैम्बरशिप इस की इनक्रीज़ करना चाहते हैं तो मेरा कहना है कि वह यह 4 की संख्या क्यों लाना चाहते हैं। अगर इस कमेटी में रेलवे मिनिस्टर और फाइनैंस मिनिस्टर आना चाहें तो उसे हम मानने को तैयार हैं, दो के लिये तैयार हैं लेकिन वह यह 6 किस तरीके से बढ़ा रहे हैं ?

SHRI NANDA : There is balance in respect of Rajya Sabha. So far as this House is concerned, the Membership will be perfectly right.

SHRI SURENDRANATH DWIVEDY : They can bring it up tomorrow.

श्री अटल बिहारी वाजपेयी : मैं नन्दा जी से कहूंगा कि इस में वह अपनी जगह के लिये प्राविज़न कर लें और वित्त मन्त्री जी के लिए कर लें और इस प्रकार से अपने प्रस्ताव को संशोधित कर लें।

श्री कंवर लाल गुप्त : 4 के बजाय दो होने चाहियें और राज्य सभा को डैलीट कर देना चाहिए।

MR. SPEAKER : I can drop this for the present if you can look into it and if you are prepared to bring another one tomorrow.

SHRI NANDA : I am prepared to accept the suggestion that instead of four, the number will be two.

SHRI KANWAR LAL GUPTA : Why should there be Rajya Sabha Members ?

MR. SPEAKER : Let three Members be from this House and one Member from the other House or let three Members be from the other House and one from this House.

SHRI SURENDRANATH DWIVEDY : No, Sir. The arguments advanced by the Railway Minister clearly show that he wants only the Minister's association here. I would suggest that let this be amended in such a way that both the Finance Minister and the Railway Minister become ex-officio Members of this Committee. Let there be no other addition of the member either from here or from the other House.

SHRI SEZHIYAN : Whenever a Joint Committee for both houses of Parliament is constituted, the parity is always maintained at 2 : 1.

MR. SPEAKER : Here there is no question of parity. It is a question of adding the Minister.

श्री अटल बिहारी वाजपेयी : मेरा कहना यह है कि श्री नन्दा इस प्रस्ताव को आज पेश न करें। इस पर चर्चा कर लें। यह प्रस्ताव कल आ सकता है। बात यह है कि नामिनेट तो आपको करना है। श्री नन्दा कैसे कह सकते हैं कि रेलवे मिनिस्टर और फाइनेन्स मिनिस्टर को ले लिया जायेगा या नहीं ? यह तो आपका अधिकार है।

MR. SPEAKER : मंत्री महोदय इसको कल ले ग्रायें।

I cannot afford to wait for so long. You will please bring the amended Resolution tomorrow. For item No 15 of the Agenda, the same thing will hold good. There are two members. And let both these be substituted by new Resolutions and these may be brought here tomorrow.

SHRI NANDA : Yes, Sir.

MR. SPEAKER : Now, we shall take up Item No. 19 on the Agenda—discussion on the Telengana problem. Shri Goyal.

———

15.32 hrs.

DISCUSSION RE : TELENGANA PROBLEM

श्री श्रीचन्द गोयल (चण्डीगढ़) : ग्रध्यक्ष महोदय, तेलंगाना का प्रश्न देश के लिए एक महत्वपूर्ण प्रश्न बना हुग्रा है। तेलंगाना की मांग जिस प्रश्न से निकली है वह एक ग्रार्थिक प्रश्न है। ग्राज देश के ग्रन्दर जो भी प्रश्न उठते हैं, किसी भी प्रदेश की ग्रलाहदगी के जो प्रश्न उठते हैं, उनका आधार प्राय: उन प्रदेशों का आर्थिक दृष्टिकोण से पिछड़ापन है। पुराने जमाने में तो यह कहा जाता था कि जब भी कोई झगड़ा होता है तो वह जर, जमीन और जन को लेकर होता था, ग्रर्थात् जायदाद के बारे में, औरतों के सम्बन्ध में और रुपये पैसे के मामले में। लेकिन आजकल जो प्रश्न उठते हैं। वह केवल आर्थिक दृष्टिकोण से उठते हैं इसमें दो चीजें होती हैं। एक तो उस इलाके के ग्रार्थिक विकास का प्रश्न ग्रौर दूसरे नौकरियों का प्रश्न।

मैं यह कहना चाहूँगा कि जो तेलंगाना का क्षेत्र है, उसके साथ दोनों दृष्टियों से भेदभाव की नीति बरती गई है। इस क्षेत्र को पिछड़ा रक्खा गया है। बावजूद इसके सरकारी तौर पर उनके साथ समझौते किये गये थे कि उनके पिछड़ेपन को दूर किया जायेगा, उनको नौकरियों में उचित स्थान मिलेगा, उनके क्षेत्र का उचित विकास होगा, लेकिन यह सब वादे उनके साथ करके भी उनको तोड़ा गया है, जो आश्वासन दिये गये थे उनको भंग किया गया है। मैं कहना चाहूंगा कि जहां तक नौकरियों का प्रश्न है अगर हम उस को सामने रखें, ग्रौर उनके आर्थिक विकास को सामने रखें तो एक नंगी तस्वीर हमारे सामने आ कर खड़ी हो जाती है। ग्राज भी ग्रान्ध्र प्रदेश के नान-गैजेटेड कर्मचारी कुछ दिनों से दिल्ली ग्राये हुए हैं। उनका रोना सुना नहीं जाता। जो ग्रन्याय उनके साथ हो रहा है उसे बर्दाश्त करते हुए उनको ग्राज चौदह वर्ष हो गये हैं, लेकिन न तो भारत सरकार के कानों में जूं रेंगती है ग्रौर न आन्ध्र प्रदेश की सरकार ही उन्हें किसी प्रकार की राहत देने के लिए तैयार है। मैं तो यह कहूंगा कि ग्राज भारत सरकार भी आंध्र प्रदेश की सरकार के साथ साजिश किये हुए बैठी है, वह भी उनके साथ मिल गई है, क्योंकि ग्राज जो हमारी केन्द्रीय सरकार है वह ब्रह्मानन्द रेड्डी की सरकार के ऊपर निर्भर है, उसका ग्रस्तित्व भी ग्रान्ध्र सरकार के ऊपर निर्भर करता है। इसलिए ग्राज जिस प्रकार की मनमानी कार्रवाइयां ब्रह्मानन्द रेड्डी की सरकार कर रही है उन सब को मानो भारत सरकार एक प्रकार से मान्यता देती जा रही है।

15.35 hrs.

[Shri K. N. Tiwary *in the Chair*]

जहां तक तेलंगाना के भाइयों का प्रश्न है, उनके साथ ग्राज तक बड़ा ग्रन्याय हुग्रा है। जिस प्रकार से उनको ग्राश्वासन दिये गये, उनके साथ ग्राज तक बड़ा ग्रन्याय हुग्रा है। जिस प्रकार से उनको ग्राश्वासन दिये गये, उनके साथ जितने भी वादे किये गये उनकी कठिनाइयों को दूर करने के, उनको पूरा करने का कोई प्रयत्न नहीं किया जाता। इसलिये मैं कहना चाहता हूँ कि वहां पर इतने मुद्दत से जो